

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-66/2005/9530/A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Rafique Ahmed Tapadar
Principal Judge,
Family Court-II, Kamrup (M),
Guwahati.

Dated Guwahati the 20th September, 2024.

Sub: **Civil vacation.**

Ref:- Your letter No. FCK.5/12/PJ/204/2024, dtd. 18.09.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **permission to avail civil vacation, along with station leave permission, from the morning of 07.10.2024 till the morning of 21.10.2024**. The Counsellor, Family Court-II, Kamrup (M), Guwahati, in her absence, the Counsellor, Family Court-I, Kamrup(M), Guwahati and in his absence, the Counsellor, Family Court-III, Kamrup(M), Guwahati will remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-66/2005/9531-9532/A, dated , 20-09-24

Copy forwarded for information to:

1. The Principal Accountant General (A&E), Beltola, Guwahati for information.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

Sd/-